

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/TT/2022

Subject : Petition for determination of transmission tariff for the 2019-24 tariff period in respect of transmission “Asset-I: 2 Nos. 220 kV Line bays at Saharanpur Sub-station” under scheme named as “2 Nos. 220 kV Line bays at Saharanpur (PG).”

Date of Hearing : 6.3.2023

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 15 Others

Parties present : Shri Ved Prakash Rastogi, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

The representative of the Petitioner made the following submissions:

- a. The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period in respect of transmission asset, namely, 2 Nos. 220 kV Line bays at Saharanpur Sub-station under scheme named as “2 Nos. 220 kV Line bays at Saharanpur (PG);
- b. The scope of the scheme was discussed and agreed in 3rd Northern Region Standing Committee on Transmission (NRSCT) meeting held on 24.5.2019 and during 46th NRPC Meeting held on 24.9.2019.
- c. COD of the transmission asset is claimed as 10.4.2022 under Regulation 5(2) of the 2019 Tariff Regulations, as the downstream system under the scope of UPPTCL has not been put into commercial operation.
- d. The time over-run in the instant case is on account of Covid-19 pandemic.
- e. Rejoinder has been filed to the reply filed by UPPTCL.
- f. As per the amendment to the 2020 Sharing Regulations notified on 7.2.2023, in case of delay on the part of the STUs in implementation of the transmission



elements under its scope, the Discoms have to bear the transmission charges for the period of mismatch.

g. Time may be granted to file additional submissions in light of the amendment to the Sharing Regulations.

2. The Commission allowed the Petitioner's request and directed to file its submissions by 3.4.2023, with an advance copy to the Respondents, who may file their replies by 10.4.2023. The Commission further directed that the timeline for completion of pleadings shall be strictly adhered to and no further extension of time will be granted.

3. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

